

5

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/224/2016
NAME OF THE PETITIONER(S) : Navin Parwani
NAME OF THE RESPONDENT(S) : M/s Titan Company Limited & 2 others
UNDER SECTION : 111

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

(1) M/s. JHIVAKUMARI JUREJA
(SAMYUKTHA)

Counsel for R1 & R2



ORDER

Counsel for petitioner called but absent. Ms Samyuktha, counsel for R1 & R2 present. As seen in the orders of this Bench dated 8.12.2016 and 5.1.2017, there was no representation on behalf of the petitioner. It appears that ^{he is} ~~they are~~ not evincing any interest to proceed with this matter inspite of giving several opportunities for his appearance. Even today they are called ^{but} ~~absent~~. In the circumstances, the CP is dismissed in default.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)